NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1338/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017

NAME OF THE PARTIES:

Solution 1

V/s.

Sahara Hospitality Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

() Rajeer wasley (For the Rependent)

NISHTHA SIKRORIA (For the Rependent)

ORDER

C.P. No. 1338/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of both the sides are present.
- 2. A Deed of Settlement is placed on record. Since the parties have arrived at a settlement between them, they are seeking permission for withdrawal of the Petition. Granted. The Deed of Settlement be made part of the Order.
- 3. The Respondent Debtor undertakes to fulfill the commitments made in the Deed of Settlement.
- 4. In case of non-compliance, Petitioner is granted liberty to take due action as per law.
- Disposed of as "Withdrawn". To be consigned to records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) Sd/-

M.K. Shrawat Member (Judicial)

Dated: 10.11.2017

vkr